



KARNATAKA LEGISLATIVE ASSEMBLY
FIFTEENTH LEGISLATIVE ASSEMBLY
SECOND SESSION

THE KARNATAKA LAND REVENUE (SECOND AMENDMENT) BILL, 2018
(LA Bill No. 08 of 2018)

A Bill further to amend the Karnataka Land Revenue Act, 1964.

Whereas, it is expedient further to amend the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Sixty ninth year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Land Revenue (second Amendment) Act, 2018.

(2) It shall come into force at once.

2. Amendment of section 94-B.- In the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964), in section 94-B, in sub-section (1), in clause (iii), for the words "within eighteen years", the words " within twenty years" shall be and shall always be deemed to have been substituted.

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the section 94-B of the Karnataka Land Revenue, Act, 1964 to facilitate disposal of pending applications for regularization of certain lands which are about 9,937 applications in form 50 and 1,84,329 applications in form 53 still pending for disposals. Therefore, it is necessary to extend the time limit by another two years.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed Legislative measure.

R. V. DESHPANDE
Minister for Revenue

S. MURTHY
Secretary
Karnataka Legislative Assembly

ANNEXURE**EXTRACT FROM THE KARNATAKA LAND REVENUE ACT, 1964
(Karnataka Act 12 of 1964)**

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94B. Grant of land in certain cases.—(1) XX XX XX

(iii) has continued to be in actual possession of such land on the date of commencement of the Karnataka Land Revenue (Amendment) Act, 1997:

-he may within eighteen years from the date of commencement of the Karnataka Land Revenue (Amendment) Act, 2000 and subject to such rules, as may be prescribed make recommendations to the Committee or the Additional Committee, as the case may be constituted under section 94A and such Committee may on receipt of the recommendation grant the land to such person:

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